

ITEM NO.2

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).11762/2024

(Arising out of impugned final judgment and order dated 31-07-2024 in CRLP No. 17704/2024 passed by the High Court of Judicature at Madras)

FELIX JERALD

Petitioner(s)

VERSUS

STATE REP. BY THE INSPECTOR OF POLICE

Respondent(s)

(FOR ADMISSION and IA No.193816/2024-EXEMPTION FROM FILING O.T.)

Date : 06-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. S. Prabu Ramasubramanian, Adv.
Mr. Bharathimohan M, Adv.
Mr. Santhosh K, Adv.
Mr. Manoj Kumar A., Adv.
Mr. P. Ashok, Adv.
Ms. Jhanvi Dubey, Adv.
Ms. Trisha Chandran, Adv.
Mr. Vairawan A.S, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice, returnable on 27 September 2024.
- 2 Liberty to serve the Standing Counsel for the State of Tamil Nadu, in addition.

- 3 Pending further orders, the condition imposed for the closure of the YouTube channel of the petitioner shall remain stayed.
- 4 The petitioner shall, however, comply with all other conditions imposed by the courts below for the grant of bail.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR